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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/9125 /2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
**The District & Sessions Judge,
Dhubri.**

Dated Guwahati, the 06th September, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DJ.XII-1/2024/10731/E, dated 09.08.2024

Sir,

With reference to the above, I am directed to inform you that Shri Syed Burhanur Rahman, Additional District and Sessions Judge, Dhubri has been allowed to avail LTC for the block period of 2022-2024 for travelling to Kanyakumari via Bangalore and Kerala and return, w.e.f. 09.10.2024 to 20.10.2024, along with his wife Smti Syeda Tashmin Alam, his daughter Smti Syeda Nabeeha Hayat, and his son Shri Syed Nabeel Fahad, (subject to fulfilling criteria as dependant family members), by the shortest possible route, as per existing Rules.

He is allowed to draw 80% as advance payment towards his proposed LTC for block period 2022-2024.

And also allowed to avail Leave Encashment of 10 days earned leave.

Shri Rahman may be informed accordingly.

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/9126-9129/2024/A. Dated 06th September, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Syed Burhanur Rahman, Addl. District & Sessions Judge, Dhubri for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

7/9/2024
REGISTRAR (VIGILANCE)
6/9/24